

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942 Fax-23753923

Petition No.165/TT/2014

Date:15.4.2015

To
The Deputy General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Determination of transmission tariff for 420 kV 125 MVAR bus reactor at Shujalpur sub-station under "Installation of Reactors" in Westernmn Region.

Sir,

With reference to petition mentioned above, I am directed to requested you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 29.5.2015:-

- a) Status of the commissioning of the asset i.e. if there is any change in the DOCO, submit the auditor's certificate in case of actual DOCO or Management Certificate in case of anticipated DOCO along with the revised tariff forms.
- b) Documents in support of interest rates and repayment schedules (as per Form-9C) of proposed loan (2014-15) and SBI (21.3.2012). Details, if there is any default in the interest payment of any loan.
- c) Computation of IDC on cash basis (soft copy in excel format) and IEDC capitalized on cash basis for the asset. Clarify whether the entire amount of IDC and IEDC has been paid prior to DOCO?
- d) Detailed breakup of IDC and IEDC capitalized among the elements (i.e. building, civil work, sub-station, transmission line, PLCC and etc) of the respective asset covered in the instant petition.
- e) Form-9 (Details of allocation of corporate loans to various transmission elements) and Form-15 (actual cash expenditure) in respect of the asset covered in the instant petition.
- f) Year wise details of liability discharged, corresponding to initial spares procured up to cut off date.

g) The working of income tax on return on equity as per Regulation 25 while arriving at tariff in the petition. The details of deferred tax liability and its treatment for the period 2014-19 and

h) Status of RCE, if any.

Yours faithfully,

(V. Sreenivas)
Deputy Chief (Legal)